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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 219/2016**

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..... Plaintiff

Through: Mr. Rishabh Pant, Advocate (M:
9971919424) for Mr. Aly Mirza.

versus

DOMINANT PUBLISHERS AND DISTRIBUTORS Defendant

Through: Mr. Vikram Baweja, Advocate for D-
1.

CORAM:

JUSTICE PRATHIBA M. SINGH

ORDER

% **10.05.2019**

Proxy counsel for the Plaintiff submits that the main counsel is not available as the Defendant No.1's counsel had called and stated that he wished to seek an adjournment. The present suit is for copyright infringement and an interim injunction is operating in the matter. The Court has perused the evidence. From the evidence, it is clear that the Defendant No.1 has printed only 200 to 300 books and they have been sold 50% of the price and the approximate sale price of the books was around Rs. 450/- or Rs. 475/-.

Under these circumstances, counsel for the Plaintiff to address submissions on 14th May, 2019 at 2.15pm.

PRATHIBA M. SINGH, J

MAY 10, 2019

MR